

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 222 of 2013 &**  
**IA No. 336 of 2013**

**Dated : 5<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s GMR Vemagiri Power Generation Ltd. ... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) :** Mr. Vishrov Mukerjee  
Ms. Ritika Arora

**Counsel for the Respondent(s):** Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R.2 – R.7  
Mr. K.V. Mohan  
Mr. K.V. Balakrishnan for APERC

**ORDER**

We have heard Mr. Anand K. Ganesan, Learned Counsel for Respondent no. 2 to 7. Additional notes have been filed by the Learned Counsel for the Appellant after serving copy on the other side. The Learned Counsel for the Respondent no. 2 to 7 is directed to file written notes on or before 28.2.2014 after serving copy on the other side.

Post the matter for making further submissions on **06.03.2014.**

**(Rakesh Nath)**  
**Technical Member**  
*mk/ak*

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**